

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 107 OF 2016**

**Dated: 13<sup>th</sup> July, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Raj West Power Ltd.**

**.....Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory Commission & Ors.**

**.....Respondent (s)**

Counsel for the Appellant(s) : Mr. Aman Anand  
Mr. Rahul Kumar

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Mr. Abhishek Upadhyay  
Ms. Himanshi Andley for R.1

Mr. P.N. Bhandari for DISCOMS

**ORDER**

Admit. Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. P.N. Bhandari takes notice on behalf of Discoms and they seek six weeks time to file reply. Notice be issued to the other Respondents returnable on 14.09.2016. Dasti, in addition, is permitted.

List the matter on **14.09.2016**. In the meantime, reply may be filed on or before 24.08.2016 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 02.09.2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**